# GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS RAJYA SABHA UNSTARRED QUESTION NO. 2141 TO BE ANSWERED ON MARCH 20, 2023

#### NON-IMPLEMENTATION OF RERA ORDERS

## Q. NO. 2141. SHRI NARANBHAI J. RATHWA: SHRI RAJMANI PATEL:

#### Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state;

- (a) whether Government is aware that orders passed by RERA are not implemented by builders;
- (b) if so, the details thereof;
- (c) the total number of orders delivered by RERA during the last two years, State-wise with percentage of their implementation; and
- (d) whether Government will issue mandatory directions to RERA authorities urging them for time bound implementation of their orders and if not, the reasons therefor?

#### **ANSWER**

### THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI KAUSHAL KISHORE)

(a) to (d): 'Land and Colonization' is State subject. The data sought is not centrally maintained by Ministry of Housing and Urban Affairs (MoHUA).

As per Section 20 of the Real Estate (Regulation and Development) Act, 2016 [RERA], the 'Appropriate Government' i.e. States/Union Territories (UTs) are required to establish the Real Estate Regulatory Authority to regulate and develop the real estate sector in the concerned State/UT. Further, Section 83 of RERA empowers the appropriate Government to issue directions to the Authority on the question of policy and Section 84 of RERA empowers the appropriate Government to make rules for carrying out the provisions of RERA.

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